

ITEM NO.15

REGISTRAR COURT. 1

SECTION XI

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Civil Appeal No(s). 8476/2012

STATE OF UP & ORS.

Appellant(s)

VERSUS

CHUNNILAL

Respondent(s)

Date : 09/10/2015 This appeal was called on for hearing today.

For Appellant(s)

Mr Vibhu Tiwari, Adv.
Mr. Ravi Prakash Mehrotra, Adv.

For Respondent(s)

Mr. Arun Kumar Beriwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Service of notice of alternative arrangement is
complete upon the sole respondent.

No statement of case has been filed. It is no more a
mandate after the amendment in the Supreme Court Rules,
2013.

Registry now to process the matter for being listed

before the Hon'ble Court as per rules.

Signature Not Verified

Digitally signed by
Hema Joshi
Date: 2015.10.09
17:31:29 IST
Reason:

(RACHNA GUPTA)
Registrar